

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (PIL) No. 49 of 2021**

Emil Walter Kandulna & Anr. **Petitioners**

Versus

The State of Jharkhand & Ors. **Respondents**

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Petitioners : Petitioner No. 2 (In person)
For the State : Mr. Rajiv Ranjan, Advocate General
Mr. Piyush Chitresh, A.C. to A.G.

Oral Order

03 / Dated : 09.09.2021

Heard petitioner no. 2, in person and the learned Advocate General along with Mr. Piyush Chitresh, learned A.C. to Advocate General, appearing for the State.

In view of the issue which has been raised in this writ petition, let an affidavit be filed on behalf of the State.

Put up this matter on 30.09.2021.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)